OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE: EAST DISTRICT KARKARDOOMA COURTS, DKIJII

CIRCULAR

REVISED SYSTEM OF HEARING OF CASES IN DELHI DISTRICT COURTS WITH SUB .: EFFECT FROM 03.01.2022 TO 15.01.2022.

Pursuant to the Order bearing No.896/RG/DHC/2021 dated 30.12.2021, of the Hon'ble High Court of Delhi, New Delhi, this is to inform that all the Judicial Officers posted at East District, Karkardooma Court Complex, Delhi shall hold courts through virtual mode only with effect from 03.01.2022 to 15.01.2022 and the video conferencing links of the respective courts be made available on the website/cause-list (s).

Further, the DG (Prisons) is hereby directed to make necessary arrangements for extension of remand of UIPs. Wherever required, during the trial, UIPs may be produced through video-conferencing.

All the Judicial Officers and Staffs posted at East District, Karkardooma Courts, Delhi are hereby directed to ensure strict adherence to the norms of social distancing and all other Covid-19 protocols, guidelines, directions issued by the Government of India, Government of NCI of Delhi and the Hon'ble High Court of Delhi, New Delhi from time to time.

(Copy of the Order No. 896/RG/DHC/2021 dated 30.12.2021, of the Hon'ble High Court of Delhi, New Delhi is enclosed herewith as Annexure "A")

> DEEPAK JAGOTRA

Digitally signed by DERPAK JAGOTRA Date: 2021.12.31 16:11:19 +0530

Principal District & Sessions Judge: East District Karkardooma Courts, Delhi.

No.13397-423 /Pr.D&SJ(East)/KKD/Delhi Copy forwarded for information:

Dated: 31 12 2021

The Registrar General, Hon'ble High Court of Delhi, New Delhi.

The Principal District & Session Judge (HQs), Tis Hazari Courts, Delhi.

All the Judicial Officers posted at East District, Karkardooma Courts, Delhi.

The Officer In-charge, Judicial Branch, East District, Karkardooma Courts, Delhi.

The Officer In-charge, Ball & Hilling Section/ Facilitation Centre/ Care Tuking Branch, East District, Karkardooma Courts, Delhi.

The Officer In-charge, Computer Branch, East District Verbandents Courts in the District Court of the District Court of the District Production of the Distric

The Officer In-charge, Computer Branch, East District, Karkardooma Courts, Delhi is requested to direct to the concerned official to upload the information immediately on the website of District Court, Fast District, Karkardooma Courts, Delhi.

The Judge In-charge, Delhi Mediation Centre, Karkardooma Courts, Delhi.
The Principal Magistrate, JJB-IV, V & VI, Vishwas Nagar, Shahdara, Delhi.

The Secretary, DLSA, East District, Karkardooma Courts, Delhi.

10. The Chief Public Prosecutor, East District, Karkardooma Courts, Delhi.

11. The President/Hony. Secretary, Shahdara Bar Association, Karkardeoma Courts, Delhi.
12. The DCPs, East, North-Rass & Shahdara District.

13. The Director General (Prisons), Central Jail, Thar, New Delhi.

13. The Director General (Prisons), Central San, Linin, New Denn.
14. The Superintendent Isil, Thar/Mandoli, Delhi.
15. The In-charge, Lockup, Karkardooma Courts, Delhi.
16. The Website Committee, Tis Hazari Courts and Karkardooma Courts.

18. LAYERS scat.

19. Concerned File

DEEPAK

JAGOTRA Date: 2021.12.31

Principal District & Sessions Judge: East District Karkardooma Courts, Delhi.

HIGH COURT OF DELHI: NEW DELHI

No.896/RG/DHC/2021 Dated: 30.12.2021

OFFICE ORDER

SUB: REVISED SYSTEM OF HEARING OF CASES IN DELHI HIGH COURT AND DELHI DISTRICT COURTS WITH EFFECT FROM 03.01, 2022 to 15.01.2022

In view of the sudden spurt and spike in Covid-19 cases in the NCT of Delhi and issuance of 'yellow alert' in Delhi by GNCTD, as directed by Hon'ble the Chief Justice, it is hereby informed to all concerned that this Court shall, with effect from 03.01.2022, take up the matters, as per the existing arrangement with regard to listing of cases, through virtual mode only. The courts of Registrar and Joint Registrar (Judicial) shall also take up matters through virtual mode only.

The District Courts in Delhi shall also, with effect from 03.01.2022, hold courts through virtual mode only. The video-conferencing links of the courts shall be made available on the website/ cause-list(s). The Principal District and Sessions Judges, in consultation with the DG (Prisons), shall make necessary arrangements for extension of remand of UTPs. Wherever required, the UTPs may be produced through video-conferencing.

The aforesaid arrangement shall continue till 15.01.2022. The entire situation shall be reassessed and reviewed, shortly.

All the stakeholders including court-staff, required to come to the Courts, shall get themselves fully vaccinated and shall strictly adhere to the norms of social-distancing and Covid-19 protocols, guidelines, directions, etc. issued by the Government of India, Government of NCT of Delhi and this Court from time to time.

> By Order Sd/-(Manoj Jain) Registrar General

Endst. No.897-938/RG/DHC/2021

Dated: 30.12.2021

Copy forwarded for information & necessary action, if any, to:-

- The Secretary General, Supreme Court of India, New Delhi
- The Registrar Generals of all the High Courts in India.
- The Secretary, Govt. of India, Ministry of Home Affairs, New Delhi
- All Principal District & Sessions Judges, Delhi.
- The Principal Judge, Family Courts (HQ), Dwarka Courts Complex, Dwarka, New
- The Principal Secretary (Law, Justice & L.A), Govt. of N.C.T. of Delhi
- The Secretary, Bar Council of India, New Delhi
- The Secretary, Bar Council of Delhi, New Delhi
- 9. The Secretary, Supreme Court of India Bar Association, New Delhi

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10. The Secretary, Delhi High Court Bar Association, New Delhi

- The Member Secretary, Delhi Legal Services Authority (DLSA), Patiala House, New Delhi.
- The Member Secretary, Delhi High Court Legal Services Committee, Delhi High Court.
- 13. The Commissioner of Police, Delhi Police, Delhi.
- 14. The Director (Academics), Delhi Judicial Academy, Delhi.
- The Director of Prosecution, CBI, Block No. 3, II Floor, CGO Complex, Lodhi Road, Delhi.
- 16. The Director of Prosecution, Directorate of Prosecution, Tis Hazari, Delhi.
- The Director General Narcotics Control Bureau, West Block, I Wing-5, Sector- 7, R.K. Puram, Delhi.
- 18. The Superintendent Jail, Tihar/Rohini/Mandoli, Delhi.
- 19. The Secretary, Delhi Bar Association, Tis Hazari, Delhi
- 20. The Secretary, Bar Association, New Delhi Courts, Patiaia House, New Delhi
- 21. The Secretary, Bar Association, Karkardooma Courts, Shahdara, Delhi
- 22. The Secretary, Bar Association, Rohini Courts, Rohini, Delhi
- 23. The Secretary, Bar Association, Dwarka Courts, Dwarka, New Delhi
- 24. The Secretary, Bar Association, Saket Courts, Saket, New Delhi.
- Joint Registrar-cum-Secretary to Hon'ble the Chief Justice / All Registrars/OSDs/ Coordinator (DIAC).
- 26. All Joint Registrars/Deputy Registrars/Assistant Registrars/Deputy Controller of Accounts/Assistant Registrar (Library)/Joint Director (IT).
- 27. The Joint Registrar, Registrar General's Secretariat
- 28. Private Secretaries to all Hon'ble Judges.
- 29. All Admn. Officers (Judicial) / Court Masters/ Branch In-charge/Librarian.
- P.A. to Registrar (IT) with the request to arrange to upload the Office Order on the website of this Court.
- 31. Copy to be displayed on the Notice Board

32. Guard file.

(Geetha Gopinathan)
Joint Registrar (RG Secretariat)